

The Odisha Gazette



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SEPARATE PAGING IS GIVEN TO THIS PART IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART III-A

Regulations, Orders, Notifications, Rules, etc., issued by the
Governor, Heads of Departments and High Court

PLANNING & CO-ORDINATION DEPARTMENT

NOTIFICATIONS

The 9th October 2012

No. 10246—DPC-36/2012-P.—In pursuance of Clause (i) of sub-section (3) of Section 3 of the Odisha District Planning Committees Act, 1998 (Odisha Act 8 of 1998) and in supersession of the notification of the Government of Odisha in the Planning & Co-ordination Department No. 16773—P-DPC-21/2009, dated the 14th September 2009, as far as it relates to the nomination of Chairperson, District Planning Committee, Bolangir, the State Government do hereby nominate Shri Surya Narayan Patro, Hon'ble Minister, Revenue & Disaster Management as the Chairperson of the District Planning Committee, Bolangir reconstituted in the notification of the Government of Odisha in the Planning & Co-ordination Department No. 9849—P-DPC-36/2012, dated the 25th September 2012.

The 9th October 2012

No. 10252—DPC-21/2012-P.—In pursuance of Clause (i) of sub-section (3) of Section 3 of the Odisha District Planning Committees Act, 1998 (Odisha Act 8 of 1998) and in supersession of the notification of the Government of Odisha in the Planning & Co-ordination Department No. 16391—P-DPC-81/2009, dated the 8th September 2009, as far as it relates to the nomination of Chairperson, District Planning Committee, Balasore, the State Government do hereby nominate Shri Debi Prasad Mishra, Hon'ble Minister, Agriculture, Fisheries & Animal Resources Development as the Chairperson, District Planning Committee, Balasore reconstituted in the notification of the Government of Odisha in the Planning & Co-ordination Department No. 9791—P-DPC-21/2012, dated the 24th September 2012.

This order shall be given effect from the date of issue of the same and withhold till the date of relief of the concerned officers from this circle on transfer.

Sl. No.	Name and designation	Area
(1)	(2)	(3)
1	Shri Debasis Das, I.C.S.	Entire area of A.R.C.S., Karanjia Circle, Karanjia
2	Shri Bishnu Mohan Mallick, I.C.S.	Entire area of A.R.C.S., Karanjia Circle, Karanjia
3	Shri Dilleep Ku. Patra, I.C.S.	Entire area of A.R.C.S., Karanjia Circle, Karanjia
4	Rebati Barda, I.C.S.	Entire area of A.R.C.S., Karanjia Circle, Karanjia

B. SOREN

Assistant Registrar, C. S.,
Karanjia Circle, Karanjia

PUBLISHED UNDER THE AUTHORITY OF ODISHA HIGH COURT

ORISSA

NOTIFICATION

The 11th October 2012

No. 700—XI-9/2005-R.—In modification of Court's Notification No. 77, dated the 23rd February 2006 published in the *Odisha Gazette* (EO) No. 628, dated the 8th May 2006 the Court have been pleased to substitute the following rules :—

Short title and commencement—

1. These rules shall be called "The Odisha High Court Right to Information (Amendment) Rules, 2012".

OR

2. They shall come into force with effect from the date of publication in the Odish Gazette.

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(i) Substitute the word and figure "Rs. 10" in place of "Rs. 50" occurring in 4th line of Rule 4(a).

(ii) Substitute the word and figure "Rs. 2" in place of "Rs. 20" occurring in the 2nd line of Rule 4(c).

(iii) Substitute the word "Sheristadar" and "District and Sessions Judge" in place of the words "Bench Clerk" and "Additional District Judge" respectively occurring in serial Nos. 9, 11, 16, 27, 35, 40, 46, 50, 55, 63, 67, 81, 87 under Columns 3 & 4 of Appendix-I of the Odisha High Court Right to Information Rules, 2005.

OR

By order of the Court

B. K. MOHANTY

Registrar (Judicial)